

Team of the Committee on Plan Projects, with a view to ensuring maximum economy and efficiency in the construction of bridges in India.

(c) The expert did not charge any consultation fee and Government has incurred expenditure only on the cost of passages, internal travelling and stay in India. The total cost in rupees is about Rs. 11,500. No foreign exchange payment is involved.

Colonies for Scheduled Castes and Scheduled Tribes in Punjab

2134. Shri Daljit Singh: Will the Minister of Home Affairs be pleased to state the amount allotted by the Central Government to the Punjab Government for the construction of colonies for Scheduled Castes and Scheduled Tribes during 1959-60?

The Deputy Minister of Home Affairs (Shrimati Alva): Under the schemes for the welfare of Scheduled Tribes both in the State Plan and the Centrally Sponsored Programme, no provision has been made for the construction of colonies. It is not possible to give any information regarding the provision made for the construction of colonies for Scheduled Castes during 1959-60, at this stage, as the break up of the Plan allocation for 1959-60 amongst specific schemes has not yet been received from the Punjab Government.

दूसरे कार्यालयों में में गये गृह-कार्य मंत्रालय के कर्मचारी

२१३५. श्री सरदू पांडे: क्या गृह-कार्य मंत्री यह बताने की हुआ करेंगे कि :

(क) १९५६ में अब तक गृह-कार्य मंत्रालय के कितने पदाधिकारी दूसरे कार्यालयों में में गये और उनके पद क्या हैं ; और

(ख) उन्हें प्रतिनियुक्ति मस्ते के रूप में कुल कितनी राशि ही गई ?

गृह-कार्य मंत्री (श्री गो. ब० पस्त) :

(क) कोई नहीं ।

(ख) सवाल नहीं उठता ।

12-02 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF HINDUSTAN STEEL PRIVATE LTD.

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): I beg to lay on the Table, under sub-section (1) of Section 639 of the Companies Act, 1956, a copy of the Annual Report of Hindustan Steel Private Limited for the year 1957-58 along with the Audited Accounts. [Placed in Library. See No. LT-1303/59].

BOMBAY VILLAGE INDUSTRIES BOARD (RECONSTRUCTION) ORDER

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957, a copy of the Bombay Village Industries Board (Reconstruction) Order, 1959, published in Notification No. G.S.R. 200 dated the 13th March, 1959. [Placed in Library. See No. LT-1304/59].

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 130 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th March, 1959, agreed to the Parliament (Prevention of Disqualification) Bill, 1958, as further amended by the Lok Sabha at its sitting held on the 24th February, 1959, in the manner following:—

Enacting Formula

1. That at page 1, line 1,—
for "Ninth Year" substitute
"Tenth Year".

Clause 1

2. That at page 1,—
 (i) in line 3, omit "(1)";
 (ii) omit line 8.

3. That at page 1, line 4,—
 for "1958" substitute "1959".

12.35 hrs.

*DEMANDS FOR GRANTS (contd.).

Ministry of Law

Mr Speaker: The House will now take up discussion and voting on Demands Nos. 70 and 71 relating to the Ministry of Law for which five hours have been allotted.

Hon. Members desirous of moving cut motions may hand over at the Table within 15 minutes the numbers of the selected cut motions. I shall treat them as moved, if the Members in whose names those cut motions stand are present in the House and the motions are otherwise in order.

Shri Khadilkar (Ahmednagar):
 Rose—

Mr. Speaker: Is the hon. Member a practising lawyer?

Shri Khadilkar: No I am really thankful to you for giving me an opportunity—a common man—to express my point of view regarding the Ministry of Law

Mr Speaker: I do not think it is a disqualification if he is not a lawyer, only, I just wanted to know

Shri Khadilkar: I happen to be a law graduate; I practised only for six months. Unfortunately I was prevented from practising any further and from entering the precincts of the courts

Mr. Speaker: I believe once a lawyer, always a lawyer

Shri Khadilkar: Yes, in that sense—

मी जुड़ा बस्त रख : मैंने कोई
 कट बोलन तो नहीं किया, लेकिन बोलना
 बाहरा हूँ।

*Moved with the recommendation of the President.